

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-437(PB)/2017

IN THE MATTER OF:

M/s. Mecasa Furnishing Pvt. Ltd. Applicant/Petitioner

Vs.

Bhasin Infotech & Infrastructure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

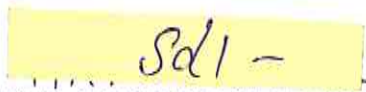
Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent :

ORDER

Even on the second call, no one is present in support of the petition. Dismissed for non-prosecution.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
V. Sethi